

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI.**

**Original Application No. 208 of 2017(SZ)**

John Wesley, 42 Years  
S/o Chelladurai  
Subash Chandra Bose Nagar Main Road  
Vengadamangalam  
Melakkottaiyur Post Pin 600 127  
Chengalpattu Taluk,  
Kancheepuram District & 2 others

...Petitioner /Applicants

**Vs**

State Level Environment Impact  
Assessment Authority, Tamilnadu  
4-D, Panagal Maligai  
No.1 Jeenis Road  
Saidapet, Chennai – 600 015.  
Rep. By its Director and Member Secretary & Ors

...Respondents/Respondents

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**Filed by  
Thiru. C. Kasirajan,  
Advocate, Chennai.**

**BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE AT CHENNAI**

**Application No. 208 of 2017**

1. John Wesley, 42 Years  
S/o Chelladurai  
Subash Chandra Bose Nagar Main Road  
Vengadamangalam  
Melakkottaiyur Post Pin 600 127  
Chengalpattu Taluk, Kancheepuram District.
2. G. Murugesan  
S/o Gopal  
Anna Nagar 5<sup>th</sup> Street, Vimal Nagar  
Vengadamangalam  
Melakkottaiyur Post Pin 600 127  
Chengalpattu Taluk, Kancheepuram District.
3. G. Madhavan  
S/o Govindaraj  
Gangai Amman Koil Street  
Vengadamangalam  
Melakkottaiyur Post Pin 600 127  
Chengalpattu Taluk, Kancheepuram District.

...Applicants

**Vs**

1. State Level Environment Impact  
Assessment Authority, Tamilnadu  
4-D, Panagal Maligai  
No.1 Jeenis Road  
Saidapet, Chennai – 600 015.  
Rep. By its Director and  
Member Secretary.
2. The Member Secretary  
Tamilnadu Pollution Control Board  
76, Mount Salai, Guindy  
Chennai – 600 032.
3. The District Environmental Engineer  
Tamil Nadu Pollution Control Board  
Maraimalai Adigalar Street,  
Next to Municipal Office, Maraimalai Nagar  
Chennai – 603 209. Kanchipuram District.
4. ESSEEL,  
Rep. by its Chairman  
Pallavapuram and Tambaram Municipal

*Handwritten signature*  
24/2/2011  
JOINT CHIEF ENVIRONMENTAL ENGINEER  
TAMIL NADU POLLUTION CONTROL BOARD  
No 76 MOUNT SALAI, GUINDY,

Solid Waste Management Pvt. Ltd.  
Vengadamangalam, Melakkottaiyur Post  
Chengalpattu Taluk, Kancheepuram District.

5. The Commissioner  
Tambaram Municipality  
Tambaram, Kancheepuram District.
6. The Commissioner  
Pallavaram Municipality  
Pallavaram, Kancheepuram District.
7. The Commissioner,  
Alandur Municipality  
Alandur, Kancheepuram District.

... Respondents

**REPORT FILED ON BEHALF OF THE 2<sup>ND</sup> & 3<sup>RD</sup> RESPONDENTS**  
**TAMIL NADU POLLUTION CONTROL BOARD.**

I, Tmt. R.Sarasavani, D/o. J.Raghavan, Hindu, aged about 55 years, having my office at No. 76, Mount Salai, Guindy, Chennai – 32, do hereby solemnly affirm and sincerely state as follows:-

1. I am the Joint Chief Environmental Engineer, Tamil Nadu Pollution Control Board, Chennai and I am filing this Report on behalf of the 2<sup>nd</sup> & 3<sup>rd</sup> Respondents Board and as such I am well acquainted with the facts of the case as per records.

2. It is respectfully submitted that the Hon'ble NGT in its order dated 25.01.2021 has directed inter alia as follows:

*“The Pollution Control Board as well as the Tambaram Municipality are directed to submit a further action taken report and status report regarding the disposal of the remaining legacy waste in that dumping ground which is under consideration”.*

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*29/2/2021*  
JOINT CHIEF ENVIRONMENTAL ENGINEER  
TAMIL NADU POLLUTION CONTROL BOARD  
No.76, MOUNT SALAI, GUINDY,  
CHENNAI-600 032.

3. It is respectfully submitted that in pursuance of the said order the site at M/s. Integrated Municipal Solid Waste Processing Facility at No.16/1,16/2 & 16/3 Vengadamangalam Village, Vandalur Taluk, Chengalpattu District was inspected on 09.02.2021 by the DEE, TNPCB, MM Nagar and during inspection the following observations were made

- There is no dumping of fresh municipal solid waste at the site.
- The refuse derived fuel facility was not in operation and composting of bio degradable waste was not carried out at the site
- Effluent Treatment Plant provided to treat the leachate generated in the premises was not in operable condition.
- The total quantity of legacy waste dumped at the site is estimated as about 1,22,600 cubic meter. The Municipalities obtained necessary approval from the Government for biomining of the said legacy wastes.
- No bio-mining of legacy waste was carried out in the said site. However, the erection of machineries for bio-mining was found to be under progress. Copy of the photographs taken during inspection is enclosed as Annexure I.
- The nodal agency, Tambaram Municipality has not furnished any details on the commissioning of the bio-mining process and the timeline for early completion of the same
- As per Hon'ble National Green Tribunal (Southern Bench) orders dated 16.12.2019, the Tambaram and Pallavaram municipalities have submitted bank guarantee of Rs.50,00,000 each to the Tamil Nadu Pollution Control Board on 16.02.2020 valid upto 17.08.2020 and the

*Manoj/2/2021*  
JOINT CHIEF ENVIRONMENTAL ENGINEER  
TAMIL NADU POLLUTION CONTROL BOARD  
No 76, MOUNT SALAI, GUINDY,

same has been subsequently extended upto 11.02.2021 for carrying out removal of legacy waste as per the Rules.

4. It is respectfully submitted that the Hon'ble NGT in its order dated 25.01.2021 in I.A. Nos. 17 & 18 of 2021 (SZ) has directed inter alia as follows:

*"15. ....The attempt of the applicant in this interlocutory application is to install the incinerator without getting any necessary authorization/consent from the authorities in accordance with law, in the guise of the orders of this Tribunal, which this Tribunal cannot entertain.*

*16. Whenever any project is to be established, the project proponent is expected to obtain necessary permission required under the law, before starting the project. If there is any query to be explained, which the TNPCB want, it is a duty of the project proponent to explain the same and convince the authority for the purpose of getting necessary Consent to Establish.*

*19. So, the Pollution Control Board is directed to pass appropriate orders in the application filed by the applicant in the interlocutory application namely, the Pallavaram Municipality for establishment of incinerator in accordance with law without further delay.*

*21. So, without getting necessary permission from the authorities, the Pallavaram Municipality is not entitled to establish the incinerator in that area. It is for the regulator namely, TNPCB to consider the application filed by them as to whether this can be granted or not and only after getting the necessary permission from them, the Pallavaram Municipality is entitled to proceed with the same."*

5. It is submitted that the Commissioner, Tambaram Municipality has applied for Consent for Establishment to the TNPCB on 24.11.2020 and

*24/11/2020*  
 JOINT CHIEF ENVIRONMENTAL ENGINEER  
 TAMIL NADU POLLUTION CONTROL BOARD  
 MOUNT SALAI GUINDY.

resubmitted with additional particulars on 08.01.2021 for the establishment of incinerator 100 TPD (2x50 TPD) at Vengadamangalam village, Vandalur Taluk, Chengalpattu District. On scrutinisation of the application, the Board has requested the Commissioner, Tambaram Municipality to make technical presentation on 10.02.2021 to furnish clarifications/details for the following:

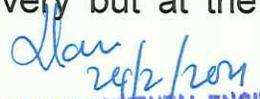
- i. Design specifications of the proposed incinerators and proposed Air Pollution Control measures and its adequacy to meet the emission standards as prescribed for incinerators in SWM Rules 2016.
- ii. It is proposed to provide two numbers of 50 TPD incinerator. However it is not clearly mentioned about the flue gas handling from each incinerator and whether APC measures will be provided individually or commonly.
- iii. As per the CPCB guidelines for selection criteria of waste processing technologies, the incineration technology shall be adopted if it fulfills the key criteria for incineration. Further as per Rule 21 and CPCB guidelines, waste to energy process is suggested for disposal of non recyclable waste. Hence clarification and justification is required for the opted method of disposal through incineration without energy recovery.
- iv. Characteristics of fly ash as it is proposed to be converted into paver block.
- v. Method of collection and disposal of effluent from quenching operation.

*Man*  
24/2/2021  
JOINT CHIEF ENVIRONMENTAL ENGINEER  
TAMIL NADU POLLUTION CONTROL BOARD  
No.76, MOUNT SALAI, GUINDY,  
CHENNAI-600 032.

- vi. Details of the study conducted to assess the environmental impact due to the proposed installation of incinerator since Vandalur zoological park is located at a distance of 10 km.
- vii. Dry scrubber with stack has been proposed. Reasons for opting dry scrubber and its adequacy details.
- viii. Performance of the similar incinerator plants in operation in terms of emission characteristics, fly ash disposal (ROA of emission, fly ash characteristics, ROA of Effluent) monitoring of temperature in combustion chamber.
- ix. Odour management as per CPCB guidelines during operation of the incinerator.
- x. Details of dry waste proposed to be utilized as raw material

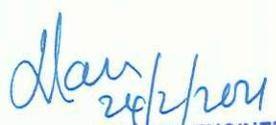
The Tambaram Municipality made presentation on the proposed incineration plant on 10.02.2021 as follows:

- Tambaram, Sembakkam, Pallavapuram, Pammal and Anakaputhur Municipalities located in the south gate of Chennai generate solid waste of 300 TPD. Of which 160 TPD of organic waste are being processed and converted as Bio manure through decentralized Micro Compost Centres (MCC). 20 TPD of silt are disposed for filling low lying roads and 20 TPD of recyclable waste inclusive of plastic, glass, tin material, metal, rubber etc., are being disposed to the identified vendors on cost recovery basis
- Remaining 100 TPD of non-recyclable but incinerable waste having calorific value more than 1600 kcal/kg is proposed to be disposed through an Incineration Plant without energy recovery but at the

  
 JOINT CHIEF ENVIRONMENTAL ENGINEER  
 TAMIL NADU POLLUTION CONTROL BOARD  
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 CHENNAI 600 022

same time proposed to convert the expected ash from the incineration plant as useful tiles or concrete brick blocks.

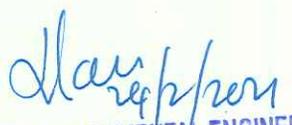
- The Tambaram Municipality has proposed for the Incineration Plant of capacity 2x 50 TPD (100 TPD) located at S.F. No. 16/2, Vengadamangalam Village, Vandalur Taluk Chengalpattu District
- The site proposed for the Incineration plant is already the site selected for WTE plant of 3 MW for which the Environmental clearance, CTE and CTO from PCB has been obtained after the study/assessment of Environmental Impact. Also the site is located at a minimum distance of 750 m from the residential habitations.
- The dry waste proposed to be utilized as Raw material will be the non salable waste, non recyclable waste, but combustible in character having more than 1500 kcal/kg of calorific value
- The proposed incinerator is designed to have both primary and secondary chamber in which primary chamber will operate at 850°C and secondary chamber is designed to burn the carbon and other particles from primary chamber at 1050 °C.
- Dry and wet scrubber systems are proposed in the design for quenching the carbon emission from primary and secondary chambers.
- The proposed dry scrubber system consisting of Ceramic Candle & Raschig Rings is an advanced process adopted to filter all toxic gases. To minimize the water usage in the wet scrubber, it is planned for both dry and wet scrubber

  
JOINT CHIEF ENVIRONMENTAL ENGINEER  
TAMIL NADU POLLUTION CONTROL BOARD  
No.76, MOUNT SALAI, GUINDY,  
CHENNAI-600 032.

- The two numbers of 50 TPD incinerators are proposed with separate APC system consisting of separate flue gas handling units and with a common stack of height 30m.
- The proposed incinerators and the APC measures are designed to meet the emission standards prescribed for incinerators in Schedule II(C) of Solid Waste Management Rules, 2016
- An effluent treatment plant of 20 kld capacity has been proposed to treat the effluent from quenching operations.
- The total output ash from the incineration process will be 2.5% - 5% and the ash will be used as additive agent in paver block and brick manufacturing
- The Performance of the similar incinerator plants in operation in terms of emission characteristics, fly ash disposal (ROA of emission, fly ash characteristics, ROA of Effluent) monitoring of temperature in combustion chamber will be produced at the time of CTO.
- With respect to odour management, controlled Oxygen technology with the help of FD Fan & Wet scrubber has been proposed to minimize the odour.

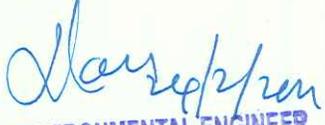
6. It is respectfully submitted that based on the detailed presentation, the Board has concluded the following:

- i. The unit shall provide the said details in the application filed for the Consent to Establish in a complete shape.

  
JOINT CHIEF ENVIRONMENTAL ENGINEER  
TAMIL NADU POLLUTION CONTROL BOARD  
No.76, MOUNT SALAI, GUINDY,  
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- ii. The unit shall ensure that the proposed incineration plant along with APC measures are designed to comply with the provisions of Schedule II(C) of Solid Waste Management Rules, 2016
- iii. The local body shall ensure that only segregated dry waste of calorific value >1500 kcal/kg will be utilized for incineration process.
- iv. The unit shall provide online connectivity for the emission parameters prescribed in the Schedule II( C) of the SWM Rules, 2016 and the same shall be connected to the Care Air Centre of TNPCB.
- v. The unit shall provide the details of performance of the similar incinerator plants in operation in terms of emission characteristics, fly ash disposal (ROA of emission, fly ash characteristics, ROA of Effluent) to the Board within 6 months.
- vi. The unit shall ensure that based on the ROA of fly ash characteristics, the same shall be utilized for paver block and brick manufacturing or shall be sent to TSDF for safe disposal.

7. It is respectfully submitted that based on the outcome of the presentation the unit has resubmitted application for the issue of CTE on 19.02.2021 and the same will be scrutinized and placed before the forthcoming Consent Clearance Committee for examining the issue of Consent to Establish by the Board.

  
JOINT CHIEF ENVIRONMENTAL ENGINEER  
TAMIL NADU POLLUTION CONTROL BOARD  
No.76, MOUNT SALAI, GUINDY,  
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Under the above circumstances, it is humbly prayed that this Hon'ble National Green Tribunal (Southern Zone) may be pleased to pass such further or other orders as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of this case and thus render justice.

*Das*  
24/2/2021  
JOINT CHIEF ENVIRONMENTAL ENGINEER  
TAMIL NADU POLLUTION CONTROL BOARD  
No.76, MOUNT SALAI, GUINDY,  
CHENNAI-600 032.  
**BEFORE ME**

### VERIFICATION

I, Tmt. R.Sarasavani, Daughter of J. Raghavan, working as Joint Chief Environmental Engineer, Tamil Nadu Pollution Control Board, Chennai-600 032, do hereby verify that the contents of above report are true to the best of my knowledge through records

Verified at Chennai on this 24<sup>th</sup> day of February, 2021.

*Das*  
24/2/2021  
JOINT CHIEF ENVIRONMENTAL ENGINEER  
TAMIL NADU POLLUTION CONTROL BOARD  
No.76, MOUNT SALAI, GUINDY,  
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**Vs**

**State Level Environment Impact  
Assessment Authority, Tamilnadu  
4-D, Panagal Maligai  
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Saidapet,  
Chennai – 600 015 & 6 ors.**

**...Respondents**

**REPORT FILED ON BEHALF OF THE  
2<sup>ND</sup> & 3<sup>RD</sup> RESPONDENTS TAMIL  
NADU POLLUTION CONTROL BOARD.**

**Advocate for Respondent No.2 & 3  
Thiru.Kasi Rajan,  
Advocate, Chennai.**

**Date:24.02.2021**